

1	2	3	4	5
11.	Karnataka	Bengaluru	Gail Gas Limited	2
			TOTAL	2
12.	West Bengal	Kolkata	Great Eastern Energy Corporation Limited	7
			TOTAL	7
13.	Uttar Pradesh	Meerut	Gail Gas Limited	3
		Mathura	Sanwariya Gas	5
		Agra	Green Gas Limited	6
		Kanpur	Central U.P. Gas Limited	15
		Bareilly	Central U.P. Gas Limited	2
		Lucknow	Green Gas Limited	11
		Moradabad	Siti Energy Limited	1
		Agra, Firozabad	Gail Gas Limited	2
		Khurja	Adani Gas Limited	1
		Divyapur	Gail Gas Limited	1
			TOTAL	47
			GRAND TOTAL	1167

* Provisionally Authorized

**Minimum wages for persons employed in Government service,
public and private sector**

†*161. SHRIMATI MISHA BHARTI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of employed persons in the country during the last three years;

(b) the number of persons employed in Government service, public sector institutions and private sector;

(c) out of the above, the number of regular and temporary employees separately; and

(d) whether minimum wages are prescribed and applicable to all of them and if not,

†Original notice of the question was received in Hindi.

the percentage of persons getting minimum wages and those who are not getting minimum wages?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) Estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. As per the NSSO survey results, the estimated number of workers was 45.91 crore in 2004-05, 46.55 crore in 2009-10 and 47.41 crore in 2011-12. Further, according to the labour force surveys conducted by Labour Bureau, the total workforce was 48.04 crore in 2013-14 and 46.76 crore in 2015-16.

According to the data compiled under the Employment Market Information Programme there were 176.09 lakh employed in public sector and 119.70 lakh employed in private sector during 2012. Of these 30.87 lakh employees are reported to be regular in 2011.

(d) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions. Rates of minimum wages fixed in the central sphere are applicable to the scheduled employments in establishments under the authority of Central Government, railway administrations, mines, oil-fields, major port or any corporation established by a Central Act.

Issue of minutes of meeting of NCST

*162. SHRI V. VIJAYASAI REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether National Commission for Scheduled Tribes (NCST) issued the minutes on 3 August, 2016 of a meeting held with many State Chief Secretaries on 24 May, 2016 regarding tribal displacement along the River Godavari;

(b) whether any communication has been sent to the prime petitioner and long-time complainants in this regard;

(c) what are the reasons for NCST refusing to communicate with tribals and their representatives in this manner;

(d) the name of the prime petitioner; and